

HIGH COURT OF DELHI AT NEW DELHI

No. 1399/CFM/DHC

Dated: 24.12.2024

PRACTICE DIRECTIONS

Hon'ble the Acting Chief Justice on the recommendation of the '*Committee to consider proposed draft rules titled "Case Flow Management (Subordinate Courts of Delhi) Rules, 2008"*' alongwith the evaluation and *Case Flow Management Rules in High Court of Delhi*' has been pleased to issue the following Practice Directions for information and necessary compliance by all concerned:

- All non-contentious compromise based petitions involving quashing of FIRs be preliminary listed before Joint Registrar (Judicial) for criminal jurisdiction. The Joint Registrar can further verify and ensure compliance with the latest guidelines laid down by the Hon'ble Supreme Court in matters filed on the basis of compromise.
- The Joint Registrar may further verify through online modes, such as Aadhaar-linked verification systems and other e-KYC modes, the identity and free will of the parties involved in the compromise and ensure that their consent is genuine and not obtained under undue influence or pressure. The Investigating Officer may also be directed to appear before the Joint Registrar virtually for verification of identity of the parties.
- The consent hearings may be conducted virtually through secured video conferencing platforms. The parties, along with their counsel, may confirm the compromise before the Joint Registrar through virtual mode, which may further cut down delays caused by logistical issues such as personal appearance and adjournments.
- Once all the conditions of quashing the FIR have been met, the Joint Registrar, after being satisfied, may forward the matter to the Hon'ble Bench for final pronouncement, which would either quash or dismiss the FIR based on the pre-verified report. This process would significantly reduce the time of this court, otherwise, required by each Hon'ble Bench to scrutinize these compromise matters.

- A 'Consent Calendar' may also be introduced. This calendar would batch together all non-contentious compromise matters on designated days and the Hon'ble Judge shall review the pre-vetted petitions sent by the Joint Registrar and in cases where no judicial intervention is necessary, may pronounce the orders *en-masse*. This approach would significantly reduce the need for full oral hearings and thus preserve the precious judicial time.
- In cases where contentious issues arise or where the compromise does not fall strictly within the parameters laid down by the Hon'ble Supreme Court, the Joint Registrar can red-flag such matters and place them before the Hon'ble Bench for suitable orders. Thus, matters where contentious issues arise, may be listed for full hearing, thereby saving precious judicial time which can be spent on matters necessitating the application of judicial mind.

BY ORDER

**Sd/-
(KANWAL JEET ARORA)
REGISTRAR GENERAL**

Endst.No. 24442-49/CFM/DHC

Dated: 24.12.2024


Copy forwarded for information to:-

1. Registrar-cum-Secretary to Hon'ble the Acting Chief Justice.
2. All Registrars/OSDs/Co-ordinator, DIAC.
3. All Joint Registrars/Joint Registrars (Judicial)/Deputy Registrars/Assistant Registrars/Dy. Controller of Accounts.
4. Joint Registrar (Registrar General Secretariat).
5. Private Secretaries to the Hon'ble Judges
6. PA to Registrar (IT) with the request to get the above Circular uploaded on the Website and Intranet of this Court.
7. Notice Board.
8. Guard File.

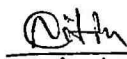

**(SANJAY POKHRIYAL)
JOINT REGISTRAR (CFM)**

As directed may be uploaded.

AJ (IT cell)


24/12/2024

Manish


24/12/2024
P.A. to Registrar (IT)

2014/12/24
24/12/2024